

sanitation facilities. The component of Solid and Liquid Waste Management (SLWM) has been prioritized by developing a roster of options and focussed funding.

(c) Cumulative Physical and Financial Achievement in Karnataka under Nirmal Bharat Abhiyan is as under :

Components	Project Objective	Project Performance	%age Achievement
IHHL BPL	2889224	2030122	70.27
IHHL APL	2981691	2167420	72.69
IHHL Total	5870915	4197542	71.50
School Toilet	39267	42036	107.05
Sanitary Complex	1305	861	65.98
Anganwadi	26353	28207	107.04

*(Funds in Lakhs)*

Share	Approved	Funds Received	Utilization	%age of Utilization against release
GOI	70077.23	40326.59	25848.19	64.10
State Share	26898.26	14760.61	12103.53	82.00
Beneficiaries Share	11499.19	17739.63	4812.46	27.13
TOTAL	108474.68	72826.84	42764.19	58.72

#### **Burden on airlines due to EU environmental constraints**

2503. SHRI VIJAY JAWAHARLAL DARDA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether submission of Carbon emission data, under the Emission Trading Scheme, with the European Union (EU) cost the country's domestic airlines billions of dollars as European Union (EU) airspace emission fee since January, 2012;

- (b) if so, the steps Government has initiated to save our airlines from this avoidable huge burden of levy on account of EU environmental constraints;
- (c) whether there are any international protocols on this subject; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) Following inclusion by European Union (EU) of emissions from international civil aviations in their Emissions Trading Scheme (ETS) with effect from 1.1.2012, India's airlines flying into Europe will need to buy emissions allowance from the EU authorities. The EU measure may result in additional cost to the domestic airlines in India if the airlines are made to comply with the emission standards prescribed by EU authorities for their airlines.

(b) India has categorically opposed the EU measure as the same is unilateral and violates the principles of Common But Differentiated Responsibility (CBDR) of countries under the principles of the United Nations Framework Convention on Climate Change (UNFCCC) for protecting the climate. India has conveyed its opposition to the EU through appropriate channels and emphasised that EU proposal to go ahead with the levy will affect the delicate balance in international negotiations on climate change achieved in Durban. India is also a party to the joint declaration issued by a group of countries that have expressed their opposition to the EU measure.

(c) and (d) There are no such international protocols on this subject.

#### **Sulphur content in emission due to diesel**

2504. SHRI PRAKASH JAVADEKAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the average sulphur content in emissions due to diesel in India;
- (b) whether it is a fact that it is exceedingly high in India as compared to global parameters;
- (c) if so, the reasons therefor; and
- (d) the steps Government has taken or intends to take to bring it down to global norms?